

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 419 of 2020

Vikash Kumar Tiwary @ Vikash Tiwary Petitioner
Versus
State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. S.K. Singh, Advocate
For the State : Mr. P.D. Agarwal, APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/07.09.2021: Three weeks' time, as a last chance, is allowed for removal of the defects.

(Rajesh Kumar, J.)

Ravi/-